

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL No. OF 2025
(Arising out of SLP (C).....D. No. 13470 of 2023)

OM PARKASH (DEAD) THR. LRS. ... APPELLANTS

Versus

THE STATE OF HARYANA & ORS. ... RESPONDENTS

O R D E R

1. Delay condoned.
2. Leave granted.
3. After hearing counsel for the parties, we are satisfied that the claim of the appellant(s) for enhancement of compensation is squarely covered by a judgment passed by this Court on 11.03.2019 in C.A. No. 2736/2019 @ SLP (C) No.15098/2016 [Balwant Singh (D) thru. Lrs. Gurbinder Singh vs. The State of Haryana and Ors.].
4. The appellants are, accordingly, held entitled to the same compensation as was awarded in the above-cited decision of this Court.
5. However, we must note that there is an inordinate delay of 4,447 days in filing this appeal. It is thus clarified that the appellants shall not be entitled to any interest for the delay period.
6. The appeal stands disposed of accordingly.

.....J.
(SURYA KANT)

.....J.
(NONGMEIKAPAM KOTISWAR SINGH)

NEW DELHI;
MARCH 07, 2025.

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL No. OF 2025
(Arising out of SLP (C).....D. No. 30328 of 2023)

AMAR KAUR (DEAD) TH. LRS.

... APPELLANTS

Versus

THE STATE OF HARYANA & ANR.

... RESPONDENTS

O R D E R

1. Delay condoned.

2. Leave granted.

3. After hearing counsel for the parties, we are satisfied that the claim of the appellant(s) for enhancement of compensation is squarely covered by a judgment passed by this Court on 11.03.2019 in C.A. No. 2736/2019 @ SLP (C) No.15098/2016 [Balwant Singh (D) thru. Lrs. Gurbinder Singh vs. The State of Haryana and Ors.].

4. The appellants are also held entitled to same compensation as was awarded in the above-cited decision of this Court.

5. However, we must note that there is an inordinate delay of 2693 days in filing the present appeal. It is thus clarified that the appellants shall not be entitled to any interest for the delayed period.

6. The appeal stands disposed of accordingly.

.....J.
(SURYA KANT)

.....J.
(NONGMEIKAPAM KOTISWAR SINGH)

NEW DELHI;
MARCH 07, 2025.

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL No. OF 2025
(Arising out of SLP (C).....D. No. 13469 of 2023)

DAL CHAND (DEAD) THROUGH LRS. AND ORS. ... APPELLANTS

Versus

THE STATE OF HARYANA & ORS. ... RESPONDENTS

O R D E R

1. Delay condoned.
2. Leave granted.
3. After hearing counsel for the parties, we are satisfied that the claim of the appellant(s) for enhancement of compensation is squarely covered by a judgment passed by this Court on 11.03.2019 in C.A. No. 2736/2019 @ SLP (C) No.15098/2016 [Balwant Singh (D) thru. Lrs. Gurbinder Singh vs. The State of Haryana and Ors.].
4. The appellants are also held entitled to same compensation as was awarded in the above-cited decision of this Court.
5. However, we must note that there is an inordinate delay of 2567 days in filing the present appeal. It is thus clarified that the appellants shall not be entitled to any interest for the delayed period.
6. The appeal stands disposed of accordingly.

.....J.
(SURYA KANT)

.....J.
(NONGMEIKAPAM KOTISWAR SINGH)

NEW DELHI;
MARCH 07, 2025.

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

CIVIL APPEAL No. _____ OF 2025

(Arising out of SLP (C).....D. No. 59219 of 2024)

CHANDAN SAINI & ANR.

... APPELLANTS

Versus

THE STATE OF HARYANA

... RESPONDENT

O R D E R

1. Delay condoned.
2. Leave granted.
3. After hearing counsel for the parties, we are satisfied that the claim of the appellant(s) for enhancement of compensation is squarely covered by a judgment passed by this Court on 11.03.2019 in C.A. No. 2736/2019 @ SLP (C) No.15098/2016 [Balwant Singh (D) thru. Lrs. Gurbinder Singh vs. The State of Haryana and Ors.].
4. The appellants are also held entitled to same compensation as was awarded in the above-cited decision of this Court.
5. However, we must note that there is an inordinate delay of 3205 days in filing the present appeal. It is thus clarified that the appellants shall not be entitled to any interest for the delay period.
6. The appeal stands disposed of accordingly.

7. As a result, the pending interlocutory application also stands disposed of.

.....J.
(SURYA KANT)

.....J.
(NONGMEIKAPAM KOTISWAR SINGH)

NEW DELHI;
MARCH 07, 2025.

ITEM NO.50

COURT NO.3

SECTION IV-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL)Diary No(s).13470/2023

[Arising out of impugned final judgment and order dated 26-10-2010 in RFA No.4280/2010 passed by the High Court of Punjab & Haryana at Chandigarh]

OM PARKASH (DEAD) THR. LRS.

Petitioner(s)

VERSUS

THE STATE OF HARYANA & ORS.

Respondent(s)

(IA No. 80249/2023 - CONDONATION OF DELAY IN FILING)
WITH

Diary No(s). 30328/2023 (IV-B)

FOR CONDONATION OF DELAY IN FILING ON IA 179547/2023

IA No. 179547/2023 - CONDONATION OF DELAY IN FILING

Diary No(s). 13469/2023 (IV-B)

IA

FOR CONDONATION OF DELAY IN FILING ON IA 93625/2023

IA No. 93625/2023 - CONDONATION OF DELAY IN FILING

Diary No(s). 59219/2024 (IV-B)

IA No. 35020/2025 - CONDONATION OF DELAY IN FILING

IA No. 35059/2025 - CONDONATION OF DELAY IN REFILEING/CURING THE DEFECTS

IA No. 35024/2025 - EXEMPTION FROM FILING O.T.

Date : 07-03-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) Mr. Somvir Singh Deswal, Adv.
Mr. Abhishek Deswal, Adv.
Mr. Bhupendra Dalal, Adv.
Mr. Kuldeep Singh Bhakar, Adv.
Mr. Manoj Kumar, Adv.
Mr. Nischal Kumar Neeraj, AOR

For Respondent(s) Mr. Akshay Amritanshu, AOR
Ms. Pragya Upadhyay, Adv.
Ms. Drishti Saraf, Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP(C).....D.No.13470/2023

Delay condoned.

Leave granted.

The appeal stands disposed of in terms of the signed order.

SLP(C).....D.No.30328/2023

Delay condoned.

Leave granted.

The appeal stands disposed of in terms of the signed order.

SLP(C).....D.No.13469/2023

Delay condoned.

Leave granted.

The appeal stands disposed of in terms of the signed order.

SLP(C).....D.No.59219/2024

Delay condoned.

Leave granted.

The appeal stands disposed of in terms of the signed order.

As a result, the pending interlocutory application also stands disposed of.

(SATISH KUMAR YADAV)
ADDITIONAL REGISTRAR

(PREETHI T.C.)
ASSISTANT REGISTRAR

(Signed orders in D.No.13470/2023, D.No.30328/2023, D.No.13469/2023 and D.No.59219/2024 are placed on the file)